

Annexure – 8

Name of the corporate debtor: Guntur Multipackaging Industries Private Limited

Date of commencement of CIRP: 08/11/2021

List of creditors as on: 10/03/2022

List of operational creditors (Other than Workmen and Employees and Government dues)

((Amount in ₹))

Sl. No.	Name of creditor	Details of Claim received		Details of claims admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	Sudhaavarshini Paper Mills Private Limited	03/01/2022	10,12,640	9,12,640	Supply of raw material	0	0	No	0%	0	0	1,00,000	0	Note 1 Note 2
2	Devineni Prakash	09/12/2021	4,62,973	4,62,973	Factory Rent & Electricity	0	0	No	0%	0	0	0	0	Note 1
3	M.K.Traders	22/12/2021	19,30,971	19,30,971	Supply of raw material	0	0	No	0%	0	0	0	0	Note 1
4	Venkata Naga Lakshmi Paper Mills	22/01/2022	10,90,175	4,99,000	Supply of raw material	0	0	No	0%	5,91,175	0	0	0	Note 1 Note 3
5	Sri Durga Enterprises	21/02/2022	50,67,354	31,09,180	Supply of raw material	0	0	No	0%	19,58,174	0	0	0	Note 1 Note 3

6	Bombay Offset Private Limited	17/02/2022	85,506	85,506	Supply of raw material	0	0	No	0%	0	0	0	0	Note 1
7	NOAH Traders	28/01/2022	84,04,322	0	Supply of raw material	0	0	No	0%	0	0	0	84,04,322	Note 4 Note 5
			1,80,53,941	70,00,270		0	0		0%	25,49,349	0	0	84,04,322	0

Note : 1 Books of accounts of the CD were not made available and hence, the claim was admitted provisionally based on the documents viz., Account Statement, GST returns, Invoices, Bank Statement etc.

2. The operational creditor made a claim for Rs. 10,12,640 on the basis of Form 5 submitted to NCLT and after due reconciliation with the books of accounts of such operational creditor, the claim was reduced to Rs. 9,12,640.
3. The variance between Amount Claimed and Amount Admitted is on account of interest component which was not provisioned in the financial statements of these operational creditors for all the years prior to the insolvency commencement date.
4. Claim of the Operational Creditor has not been considered as further information and clarifications sought from the Operational Creditor was pending, and upon receipt of such information, clarifications, and additional documents, the same would be considered accordingly.
5. Though the creditor claimed before the Additional Junior Civil Judge, Guntur that she was an operational as well as financial creditors, no such separate claims were submitted through Form B and Form C. The creditor has submitted only Form B. Information thus sought on separate claims for each of operational and financial transaction was still pending and upon its submission, verification, and validation the voting rights of members of CoC gets changed.